DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Hon. Members, I have already indicated, and this may be noted, all those who seek to associate can send their names to the Table Office. Shri Nadimul Haque.

Need to create a centralized database of unclaimed inherited money

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, rightful heirs have a hard time claiming their inherited money usually present in the form of unclaimed bank deposits, insurance, Post Office funds, etc., because the process to retrieve them is often cumbersome and different for each entity and every bank. At present, the unclaimed sum is reportedly estimated at a massive Rs. 82,025 crore. Parliament has authorized the RBI to enact a policy or issue directions with a statutory backing. However, no redressal or actionable procedures have been formulated until now. What accelerates the problem is the fact that individual banks make their own rules and demands to release these claims. For instance, they ask for probate, sureties from unrelated person, indemnities, affidavits, mandatory fixed deposit, etc. Therefore, I request the Government to formulate a Standard Operating Procedure for making effective claims and for creating a more humane system for heirs of deceased persons to claim their inheritance.

In addition, a centralised online database should be developed under the control of the RBI. That will provide information about the deceased account holders including their details.

Further, in every nine to twelve months, banks should be asked to mandatorily inform the RBI about the inoperative or dormant bank accounts. I end by saying that this unclaimed public money, which is to the tune of more than Rs. 82,000 crores, is the resource of the citizens.

MR. CHAIRMAN: Hon. Member, please conclude. You can't read out in Zero Hour.

SHRI MOHAMMED NADIMUL HAQUE: I am just concluding.

MR. CHAIRMAN: No, you are reading out.

SHRI MOHAMMED NADIMUL HAQUE: Okay, Sir. I would like to say that this amount is the resource of the citizens and it is the duty of the Government that this resource, unclaimed money, goes back in the fulfilment of the demands and various schemes of the citizens.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

Need for Central Government support to develop Vizag /Vishakhapatnam as a major IT Destination

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Thank you, Mr. Chairman, Sir, for the opportunity. My Zero Hour submission is about developing the city of Vizag as a major IT destination in the country, and the need for the Central and State Governments' support in this regard.

First of all, I would like to congratulate the hon. Prime Minister and the hon. Minister of IT for giving a huge impetus to the digital revolution in the country. Sir, certainly, we have made rapid strides. The united Andhra Pradesh developed largely on account of the IT sector growth and Vishakhapatnam as a cosmopolitan city, as the city with the ninth highest GDP in the country, has the potential to emerge as a major IT destination. Our Central Government has already sanctioned certain major IT institutions for the State of Andhra Pradesh and particularly Vishakhapatnam, but somehow, the implementation of this is lacking. Expansion of the Software Technology Parks of India (STPI) campus in Vishakhapatnam is getting delayed because of lack of land allotment by the State Government and Andhra University. In the meanwhile, I request that a 30,000 square feet of space be hired to set up the STPI centre as quickly as possible because this will offer incubation services and start-ups can make major leap of growth in this area. The Central Government has also sanctioned a Centre of Excellence in RINL, Vishakhapatnam Steel Plant. I would urge the Ministry of Heavy Industries also to sanction a Common Engineering Facility Centre (CEFC) which will give a huge impetus to the activities of CoE which can emerge as a major smart manufacturing facility in the State of Andhra Pradesh.

I would also request establishment of fabrication laboratory in Vishakhapatnam and urge both, the Central and the State Governments, to work in unity to ensure that all these institutions take shape as early as possible. Then, I would also request for Centre for Development of Advanced Computing (CDAC) in Vishakhapatnam. I urge upon the hon. Minister in this regard. I have already met our hon. Minster, Shri Ashwini Vaishnaw, and I am making this public appeal so as to give a very special focus to Vishakhapatnam and the State of Andhra Pradesh because it can give a huge impetus to our software development and software exports. Finally, I also urge the hon. Minister to extend the BPO, that is, promotion of BPO scheme, for entities